

HIGH COURT FOR THE STATE OF TELANGANA:: AT HYDERABAD

ROC.NO.271/WRC/2022

DT.06.07.2022

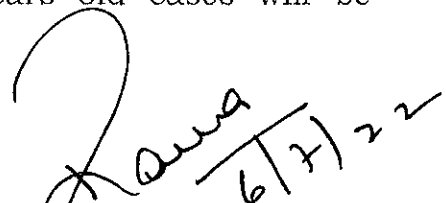
C I R C U L A R

Sub: Subordinate Courts – Method of Assessment of Work of the Judicial Officers – Modification of Circular instructions dated 17.07.2017 discontinuing the reduction of 1/4th unit per case for disposal of Post 2012 Cases - Regarding.

- Ref:1 High Court Circular in ROC No.549/WRC/2012, dated 05.10.2012.
2. ROC. No.549/WRC/2016, dated 17.03.2016.
 3. ROC. No.549/WRC/2016, dated 12.04.2016.
 4. ROC. No.4213/OP Cell/2017, dated 17.07.2017
 5. ROC. No.4213/OP Cell/2017, dated 23.08.2017

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In modification of the High Court's Circular in ROC. No.4213/OP Cell/2017 dated 17.07.2017, the Hon'ble High Court is pleased to discontinue the reduction of 1/4th unit per case for disposal of the Post 2012 cases and the enhancement of 0.25 unit per case for disposal of more than 5 years old cases will be continued.


REGISTRAR (VIGILANCE)

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to:

- 1) The Registrar General and all the Registrars, High Court for the State of Telangana.
- 2) The Personal Secretary to the Hon'ble Administrative Judges (for Lordships' kind perusal).
- 3) The Section Officer, Special Officers' Section (for codification)